

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

RSA No. 3239 of 2013

Jeet Inder Singh @ Jatinder Singh

Versus

Balbir Singh and others

To,

Respondent No. 1(ii):-

Rajwinder singh son of late Shri Balbir Singh, resident of NRI Block, South City,
Sidwan Canal, Ludhiana

Respondent No. 8 (iii):-

Sabriti daughter of late Shri Vijay Kumar Thamman resident of House No. 85/B,
Sarabha Nagar, Ludhiana.

Whereas it is proved to the satisfaction of this court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against him to appear in this Court on 01.04.2019 personally or through some one authorized by law to act for him or an Advocate of this Court to defend the above noted case failing which it will be heard and decided in his absence.

Given under my hand and the seal of this Court on 13th day of March, 2019.

Handwritten: 15/3/19
Superintendent Gr. I (Civil-II)

Punjab and Haryana High Court
Handwritten: 15/3/19

Chandigarh